the 22nd March, 1985, has passed the enclosed motion referring the Mental Health Bill, 1981, to a Joint Committee of the Houses and the request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House."

#### Motion

"Whereas this House at its sitting held on the 27th July, 1982, adopted a motion, that the Bill to consolidate and amend the Law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 10 members from this House and 20 members from the Lok Sabha;

And whereas this House appointed 10 members from this House to the said Joint Committee;

And whereas this House recommended that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by Lok Sabha to the Joint Committee;

And whereas a message was thereafter transmitted to the Lok Sabha on the 28th July, 1982, communicating to the Lok Sabha the adoption of the said motion by this House;

And whereas the Lok Sabha at its sitting held on the 13th August, 1982, adopted a motion concurring in the said recommedation of this House and nominating 20 members from the Lok Sabha to serve on the said Joint Committee;

And whereas the Lok Sabha was dissolved on the 31st December, 1984, before the Joint Committee could conclude its deliberations and a new Lok Sabha was thereafter constituted on the same day;

Now therefore this House do resolve that the aforesaid Bill be referred to a Joint Committee of the Houses consisting of 30 members, 10 members from this House, namely :---

- 1. Shri Bhuvnesh Chaturvedi
- 2. Shri Sukhdev Prasad
- 3. Shri Kishor Mehta
- 4. Shri Natha Singh
- 6. Shrimati Amarjit Kaur
- 6. Shrimati Ila Bhattacharya
- 7. Shri Era Sambasivam
- 8. Dr. Bapu Kaldate
- 9. Shri Jagdambi Prasad Yadav
- 10. Shri Leonard Soloman Saring

and 20 members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the 31st October, 1985; and

That this House recommends to the Lok Sabha that the Lok Sahba do join in the said Joint Committee and Communicate to this House the names of members to be appointed by the Lok Sahba to the Joint Committee."

## 12.10 Hrs.

# GOVERNMENT OF UNION TERRI-TORIES (AMENDMENT) BILL\*

## [English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Sir, I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Government of Union Terriories Act, 1963."

The Motion was adopted.

\*Pbulished in Gazette of India Extraordinary, Part-II, Section-2, dated 25-3-1985.

SHRI S. B. CHAVAN: Sir, I introduce the Bill.

[Translation]

#### MATTERS UNDER RULE 377

# (i) Demand for allocation of sufficient funds for systematic development of Chilka lake

\*SHRIMATI JAYANTI PATNAIK (Cuttack): Sir, the Chilka lake, which is one of the most beautiful lakes in India and is a place of national tourist importance, is losing its beauty as sufficient interest has not been shown for its development. This biggest lake of the country is silting up very fast.

Different kinds of birds in large groups, including swans, migrate to this lake every year. They are the main attraction for the tourists. It is rightly said that Chilka lake is the home of swans. But it is a matter of great concern that their number is dwindling every year.

The lake water sometimes gets contaminated and takes heavy soll of birds due to spraying of pesticides by cultivators on the land around it. Unless necessary measures are taken to develop the lake to attract the birds, their migration will come to an end.

Though the proposal to open a bird observatory centre at Chilka was mooted many years back, it has not been implemented so far mainly due to lack of resources. It is necessary to prepare a scheme for the systematic development of Chilka lake. Measures like desilting the lake, keeping the lake free from pollution, plantation of dense forest around the lake to attract the birds and creation of a bird observatory centre should be included in the above scheme.

I urge upon the Prime Minister to allocate sufficient funds to implement the above scheme for the all-round development of Chilka lake.

#### (ii) Demand for reviving the licence of the Kisan Sabkari Cheeni Mills of Akbarpur (Faizabad) U. P.

SHRI R. P. SUMAN (Akbarpur) : Mr. Deputy Speaker, Sir, under Rule 377, I would like to submit that approval was accorded by the Central Government for setting up of a sugar mill named "The Kisan Sahkari Cheeni Mills Ltd.' Akbarpur district Faizabad which is the most backward area of eastarn Uttar Pradesh in the year 1975-76. An office was opened in Akbarpur therefor and it functioned for more than a year and encouraged the sugarcane-growers in Akbarpur and Tanda tensils resulting in more sugarcane production. A sum os Rs. 20 lakhs collected from the farmers as share-capital is still lying in the Government treasury. The site has also been selected. Sir, the licence of the said mill was cancelled during the Janata Party rule due to which there is a lot of resentment among the farmers and amount of share-capital is lying the unused. On the request made by the then local MLA and myself, the hon. Chief Minister of Uttar Pradesh has written to the Central Government to revive the licence of the said proposed sugar mill. Akbarpur Lok Sabha Constituency is very backward. Thousands of areas of wasteland are lying without being put to any use in that area. I, therefore, urge upon the Government to revive the licence of "the Kisan Sahkari Cheeni Mills" of Akbarpur in view of the above facts. to provide funds in the Seventh Five Year Plan and also ensure that this Mill is set up.

[English]

#### (iii) Need to Start a 'Vayudoot Air Service' to various parts of Jammu and Kashmir

SHRI JANAK RAJ GUPTA (Jammu): Sir, I want to bring to the notice of the hon. Minister for Civil Aviation a serious problem which the people of various parts j of J and K State, namely, Poonch, Rajouri, Kishtwar, Bhadarwah, Bani and Kargil, are facing as there are no adequate means of transport to reach the district, tehsil or block headquarters. Moreover, the hon. Minister has already promised to consider

<sup>\*</sup>The speech was originally delivered in Oriya,